

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A. 43/94
in
O.A. No. 96/89
T.A. No.

(20)

DATE OF DECISION 1-12-1994.

Union of India and Others Petitioner

Shri N.S. Shevde Advocate for the Petitioner(s)

Versus

Shri Hemant Trivedi Respondent

Shri P.S.Oza Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. K. Ramamoorthy Member (A)

The Hon'ble Dr. R.K. Saxena Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(21)

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Union of India and Others
The General Manager,
Railway Administration
Churchgate Bombay.

The Divisional Commercial
Superintendent, Western Railway
Baroda

Respondents

Advocate Mr. N.S. Shevde

Versus

Hemant Trivedi
75, Shivali Society
Jivrajpark Vejalpur Road,
Ahmedabad.

Applicant

Advocate Mr. P.S. Oza

Decision by circulation

O R D E R

In

Date: 1-12-94

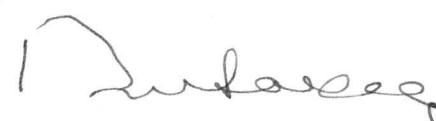
R.A. 43/94 in O.A. 96/89

Per Hon'ble Dr. R.K. Saxena

Member (J)

This is Review Application which has been moved in O.A. 96/89 pointing out 20 grounds on which the judgment delivered on 20-9-1994, is sought to be reviewed. The Review Application is moved only when there is discovery of new and important matter or evidence which after the exercise of due diligence was not within the knowledge or could not be produced by the person seeking review at the time when judgment was given

or order made ; or on account of some mistake or error apparent on the face of the recprd or for any other sufficient reason. The grounds which have been enumerated in the review application are simply indicating as to what ought to have been or ~~should not~~ ought ^{not} to have been the findings of the Tribunal. The points raised in the Review Application were discussed in the judgment. The applicant cannot, by moving the application in the guise of Review Application, ask the Tribunal to sit in appeal on its own judgment. We do not find any ground to review the judgment dated 20-9-94. The application, therefore, stands rejected.



(Dr. R.K. Saxena)
Member (J)



(K. Ramamoorthy)
Member (A)

*AS.